

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

TUESDAY, THE SEVENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL NO: 198 OF 2008**

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 28.07.2006 passed in I.T.A.No. 979 & 980/Hyd/2003, for Assessment year 1997-98 & 98-99 on the file of the Income Tax Appellate Tribunal, Bench-B, Hyderabad preferred against the Order dated 21.05.2003 passed in Appeal Nos. 0152& 0153/CIT (A)-2, VSP/2002-03 on the file of the Commissioner of Income Tax (Appeals) – 2, Visakhapatnam:: Camp at Hyderabad preferred against the Assessment Order dated 21.01.2003 passed in PAN No.C-001 on the file of the Assistant Commissioner of Income Tax, Central Circle –8(1), Hyderabad.

**Between:**

M/S Charminar Bottling Company Private Limited, 105, 2nd floor, E- Block, Surya Towers, S.P.Road, Secunderabad - 500 003.

Rep. by Sri Y.Bhaskar Rao , G.M [Finance], S/o Sri Y.Satyanarayana Rao.....

**...Appellant**

**AND**

The Asst. Commissioner of Income Tax, Circle 8 [1], Hyderabad.

**...Respondent**

**Counsel for the Appellant : Sri T Ramesh Babu (Not Present)**

**Counsel for the Respondent : Mr. Murali Krishna Parvathaneni**

**The Court delivered the following:**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.198 of 2008**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the appellant.

Mr. Murali Krishna Parvathaneni, learned counsel for the respondent appeared through video conferencing.

2. None had appeared on behalf of the appellant even yesterday i.e., on 06.01.2025.

3. It appears the appellant is not interested in prosecuting the appeal.

4. The appeal is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.


//TRUE COPY//

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Bench-B, Hyderabad
2. The Commissioner of Income Tax (Appeals) – 2, Visakhapatnam:  
Camp at Hyderabad.
3. The Assistant Commissioner of Income Tax, Central Circle –8(1),  
Hyderabad.
4. One CC to Sri T Ramesh Babu, Advocate [OPUC]
5. One CC to Mr. Murali Krishna Parvathaneni, Advocate [OPUC]
6. Two CD Copies

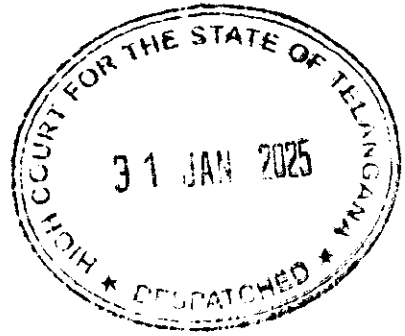
 DL/gh

HIGH COURT

DATED:07/01/2025

JUDGMENT

ITTA.No.198 of 2008



APPEAL IS DISMISSED FOR WANT OF PROSECUTION

⑧  
27/01/25  
OK